

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

66

C.S.A. No. 185/(MAH)/2017
M.A. No. 250/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: Standard Chartered Bank
V/s.
Reliance Infratel Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(66) MR. SHAHEZAD KAZI
Advocate
Yb. SFR Associates
for Standard Chartered Bank.
in M.A. No. 250/2017


Oct 13, 2017

Alpana Ghane
Rajesh Shah
Ahmed Churawala Adv



ORDER

MA 250/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017
MA 193/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017
MA 145/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017
MA 278/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017

With

MA 466/2017 IN CSP 387/230-232/NCLT/MB/MAH/2017
MA 467/2017 IN CSP 388/230-232/NCLT/MB/MAH/2017

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With

CSP 387/230-232/NCLT/MB/MAH/2017

CSP 388/230-232/NCLT/MB/MAH/2017

Applicants filed these Miscellaneous Applications for withdrawal of connected CSAs. All the CSAs are hereby dismissed as withdrawn with liberty to proceed in accordance with law. In view of the dismissed CSAs, all the MAs filed by the Objectors becomes infructuous, hence dismissed as infructuous. Some of the Objectors filed their Affidavits and all those Affidavits stand closed. The Petitioner Companies to pay cost of ₹5,000/- (INR Five thousand only) each to Registrar of Companies, Mumbai.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)